

ORDER DATED 4th OF SEPTEMBER, 2012

N.K. Mundari.....Applicant
Vrs.

Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER

&

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

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Heard Sri S. Behera, Ld. Counsel appearing for the applicant and Sri T. Rath, Ld. Standing Counsel for the Rlys./Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Sri Behera, Ld. Counsel for the applicant at the outset submitted that though he has written a letter to the Asst. Divisional Mechanical Engineer (Diesel), Bondamunda (Respondent No.2) on 19.12.2011 no order has still been passed regarding the revocation of suspension. According to him, the order of suspension has not been reviewed so far nor any order has been passed granting subsistence allowance to the applicant. However, he prays that some time should be given to the applicant to make a detailed representation covering all his grievance before the competent authority i.e., to the Senior Divisional Mechanical Engineer (Diesel), S.E. Railway, Chakradharpur (Respondent No.4) under intimation to the Asst. Divisional Mechanical Engineer (Diesel), Bondamunda (Respondent No.2).

3. Having heard the Ld. Counsel for the parties, without entering into the merit of the case and as agreed to by the Ld. Counsel for the parties, we direct Respondent No.4 that if such a representation is filed within 07 days from today, he shall consider the same and pass a reasoned & speaking order within 45 days from the date of receipt of the representation.

4. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

5. Send copy of this order along with paper books to Respondent No.4 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

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JUDL. MEMBER

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ADMN. MEMBER

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